

FORM G - REVISED / ADDENDUM 3 (Three)

INVITATION FOR EXPRESSION OF INTEREST FOR 'RITE BUILTEC PRIVATE LIMITED'

OPERATING IN REAL ESTATE SECTOR AT MUMBAI, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of the corporate debtor along with PAN / CIN / LLP No. | RITE BUILTEC PRIVATE LIMITED U45100MH2004PTC162319 |
| 2. | Address of the registered office (as per MCA records) | Plot No 2, Gumpha Darshan Hsg Soc, Dattapada Road, Asara Colony, CTS No 225, Diwan Compound, Borivali (East), Mumbai - 400066 |
| 3. | URL of website | https://www.incorprestructuring.com/RBP.html |
| 4. | Details of place where majority of fixed assets are located | Mumbai (Maharashtra) Further Details can be sought from the RP by sending an email on cirp.ritebuiltec@gmail.com |
| 5. | Installed capacity of main products / services | Not Applicable |
| 6. | Quantity and value of main products / services sold in last financial year | Not Applicable |
| 7. | Number of employees / workmen | NIL |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | The details can be sought by sending an email on cirp.ritebuiltec@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder. |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.ritebuiltec@gmail.com and is available at https://www.incorprestructuring.com/RBP.html |
| 10. | Last date for receipt of expression of interest | July 25, 2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | July 28, 2024 |
| 12. | Last date for submission of objections to provisional list | July 31, 2024 |
| 13. | Date of issue of final list of prospective resolution applicants | August 4, 2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | August 7, 2024 |
| 15. | Last date for submission of resolution plans | September 6, 2024 |
| 16. | Process email id to submit EOI | cirp.ritebuiltec@gmail.com |





Amit Vijay Karia

Resolution Professional of **Rite BUILTEC Private Limited**

(Undergoing CIRP vide order dated August 25, 2023)

Registration Number: IBB/PA-001/IP-P02600/2021-2022/13969

AFA: AA1/13969/02/061224/106477 is valid till December 6, 2024

Address & email id registered with IBI:

405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East),
Mumbai - 400014 (Maharashtra) jpamitkaria@gmail.com

Process specific email id for correspondence: cirp.ritebultec@gmail.com

Process specific website: <https://www.incorprestructuring.com/RBP.html>

Date: July 10, 2024

Place: Mumbai

पनवेल महानगरपालिका
ता. पनवेल, जि. रायगड - ४१० २०६

Email ID: panvelcorporation@gmail.com दूरध्वनी क्र. : ०२२-२७४५८०४०/४१/४२

दिनांक : ०९/०७/२०२४

निविदा सूचना

| अ. क्र. | निविदा क्र. | कामाचे नाव | अंदाजपत्रकीय रक्कम |
|---------|-------------------|---|--------------------|
| १) | PMC/WS/02/2023-24 | केंद्र शासन पुरस्कृत अमृत २.० अभियानांतर्गत पनवेल महानगरपालिकेच्या अडिवली तलावाचे पुनरुज्जीवन करणे. | रु. ८,४०,५१,९००/- |

वरील ई-निविदाबाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. ११/०७/२०२४ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाकारांनी याची नोंद घ्यावी.

सही/-
(डॉ. प्रशांत रसाळ)
अतिरिक्त आयुक्त-1
पनवेल महानगरपालिका

Sundaram Multi Pap Limited
CIN: L21098MH1995PLC08637
R.O.: 5/6, Papa Industrial Estate, Suren Road, Andheri East, Mumbai: 400093.
Tel No.: 022 67602200, Email: info@sundaramgroups.in, Website: www.sundaramgroups.in

Notice of Extraordinary General Meeting

Notice is hereby given that the Extraordinary General Meeting (EGM) of the Members of the Sundaram Multi Pap Limited will be held on Tuesday, August 6, 2024 at 11:30 a.m. IST through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact business as set out in the notice of EGM. The Ministry of Corporate Affairs ("MCA") has vide its circular dated December 28, 2022 (General Circular No. 10/2022) read with General Circular No. 20/2020 dated May 5, 2020, and General Circular No. 02/2022 dated May 5, 2022 the latest being 09/2023 dated September 25, 2023 (collectively referred to as "MCA Circulars") and SEBI Circulars have granted certain relaxations to the bodies corporates and thus, permitted the holding of the Extraordinary General Meeting ("EGM") through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"), without physical presence of the Members at a common venue. In compliance with the above and the relevant provisions of the Companies Act, 2013 and rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and other applicable provisions, if any, the EGM of the Company is being held through VC / OAVM.

Electronic copies of the notice of EGM along with procedure and instruction for e-voting have been sent on July 9, 2024, to all those members whose email IDs are registered with Company/Depositories and the same is also available on the website of the Company at <https://www.sundaramgroups.in/disclosures-under-sub-regulation-8-of-regulation-30/> and on the website of <https://www.evoting.ndsl.com> and the websites of the Stock Exchanges i.e. BSE Limited, and National Stock Exchange of India Limited, at <https://www.bseindia.com> and <https://www.nseindia.com> respectively.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with rule 20 of Companies (Management & Administration) Rules, 2014, Secretarial Standard 2 and regulation 44 of SEBI (LODR) Regulations 2015 the members of the Company holding shares either in physical form or dematerialized form as on the Tuesday, July 30, 2024 (the "Cut-off-Date"), are offered the facility to exercise their right to vote on the businesses set forth in notice of EGM by electronic means through both remote e-voting and e-voting at EGM. The voting rights of the members shall be in proportion to the equity shares held by them as of Tuesday, July 30, 2024 (the "Cut-off-Date").

Members are requested to attend the EGM through VC / OAVM through the NSDL e-Voting system. Members may access the same at <https://www.evoting.ndsl.com> under shareholders/Members login by using the remote e-voting credentials. The link for VC / OAVM will be available in Shareholder / Member's login where the EVEN of Company will be displayed. Please note that the Members who do not have the User ID and Password for the E-Voting or have forgotten the User ID and Password may retrieve the same by following the remote e-Voting instructions mentioned in the notice. The instructions for joining the EGM are provided in the Notice of the EGM. Members attending the meeting through VC/ OAVM shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013.

Remote e-voting period commences on Saturday, August 3, 2024 at 09.00 a.m. and ends on Monday, August 5, 2024 at 5.00 p.m.

Any person, who acquires shares of the Company and become Member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e., July 30, 2024, may obtain the login ID and password by sending a request at evoting@ndsl.co.in or cs@sundaramgroups.in. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. Only those Members / shareholders, who will be present in the EGM through VC / OAVM and have not casted their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system in the EGM. Members who have voted through Remote e-Voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.ndsl.com or call on: 022-48867000 and 022-24997000 or send a request to Mr. Rahul Rajbhar- Assistant Manager at evoting@ndsl.co.in.

For SUNDARAM MULTI PAPER LIMITED
Sd/-
Dinker Mishra
Company Secretary & Compliance Officer
Membership No. ACS 48511

Date: 09-07-2024
Place: Mumbai

Format C-1
Declaration about criminal cases

(As per the judgment dated 25th September, 2018, of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)

Name and address of candidate : Mr. Jayant Prabhakar Patil At-Post-Ambepur, Pejari, Taluka-Alibaug, District-Raigad.
Name of political party : Peasants & Workers Party of India-PWPI
Name of Election : Member of Legislative Council election from Maharashtra Legislative Assembly Constituency

| Sl. No. | Pending criminal cases | Name of Court | Case No. and status of case | Section(s) of Acts concerned and brief description of offence(s) |
|---------|---|---|---|--|
| 1 | Chief Judicial Magistrate, Alibaug | Summery Case No. 796/2019 | I.P.C 143 - Being member of an unlawful assembly, I.P.C 147 - rioting, I.P.C 150 - Hiring, engaging or employing persons to Take part in an unlawful assembly, Same as a Member and for Offence by any Member, I.P.C 323 - Voluntarily causing hurt, I.P.C 504 - Insult intended to provoke breach of the peace, I.P.C 506 criminal intimidation, Section 37 (1) (c) of Bombay Police Act 1951 Power to prohibited acts to prevent disorder, Section 135, 37, 39 or 40 of Bombay Police Act 1951 Punishment for contravention of rules or directions Section 121 of Bombay Police Act 1951 Knowingly trespassing | |
| 2 | Chief Judicial Magistrate, Alibag | Summery Case No. 797/2019 | I.P.C 188 - Disobedience to an order lawfully promulgated by a public servant, If such disobedience causes obstruction, annoyance or injury to persons lawfully employed, I.P.C 186 - Obstructing public servant in discharge of his public functions | |
| 3 | Judicial Magistrate, First Class Alibag | Regular Case No. 70 / 2017 | I.P.C 112 - Abettor when liable to cumulative punishment for act abetted and for act done, I.P.C 119 - A public servant concealing a design to commit an offence which it is his duty to prevent, If the offence be committed, I.P.C 120 - Concealing a design to commit an offence, I.P.C 161 - Being or expecting to be a public servant, and taking A gratification other than Legal remuneration in respect of an official act, I.P.C 167 - Public servant framing an incorrect document with intent to cause injury - I.P.C. 416 - Cheating by personation, I.P.C 418 - Cheating a person whose interest the offender was bound, either by law or by legal contract, to protect, I.P.C 420 - Cheating and there by dishonestly inducing delivery of property, or the making, alteration or destruction of a valuable security, I.P.C 463 - Forgery, I.P.C 464 - Making a false Document, I.P.C 466 - Forgery of record of court or of public register, etc., I.P.C 467 - Forgery of a valuable security, will, etc., I.P.C 468 - Forgery for the purpose of cheating, I.P.C 470 - Forged document, I.P.C 471 - Using as Genuine and forged document Same as for Forgery of such document, I.P.C 472 - Making or possessing counter feit seal, etc. with intel to commit forgery punishable under section 467, I.P.C 475 - Counterfeiting a device or mark used for authenticating documents described in section 467 of the Indian Penal Code, or possessing counterfeit marked material | |
| 4 | District and Sessions Court Alibaug | Criminal Revision Application No. 59/2017 | CrPC Section 317. | |
| 5 | Maharashtra Co-operative Societies Act, 1960. | Pending inquiry | Section 88 of Maharashtra Co-operative Societies Act, 1960. | |

(B) Details about cases of conviction for criminal offences

| Sl. No. | Name of Court & date(s) order(s) | Description of offence(s) & Punishment imposed | Maximum Punishment Imposed |
|---------|----------------------------------|--|----------------------------|
| | Not Applicable | Not Applicable | Not Applicable |

*Name of Constituency : **Election to Legislative Council by MLA**

I, Mr. Jayant Prabhakar Patil candidate for the abovementioned election, declare for public information the following details about my criminal antecedents :

Sd/-
Mr. Jayant Prabhakar Patil

सेन्ट बँक होम फायनेन्स लिमिटेड
Cent Bank Home Finance Limited

Branch: Shop No. 1 & 2, Rajshree Apartment, Near Kathiyawad Showroom, D'souza Colony College Road, Nashik-422005, Maharashtra Ph.No. 0253-6649224, 8149094047

सेन्ट्रल बँक ऑफ इंडिया की अनुमोदित Subsidiary of Central Bank of India

NOTICE UNDER SECTION 13(2), READ WITH SECTION 13(8) AND 13(13) OF SARFAESI ACT, 2002 TO BE PUBLISHED IN NEWSPAPER WHEN THE SAME IS RETURNED UNDELIVERED, REFUSED TO ACCEPT AND ACKNOWLEDGE

A notice is hereby given that the following Borrower/Co-borrower and Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Cent Bank Home Finance Limited and the loans have been classified as Non Performing Assets (NPA) The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, We have indicated our intention of taking possession of mortgaged Property owned by following Borrowers/ Guarantors as per section 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. Details are hereunder.

| Name & Address of The Borrower & Guarantor | Description of the Property | Date of Notice | Outstanding Amount (₹) |
|--|---|----------------|--|
| Mr. Sunil Tejrao Otari & Mrs. Pooja Sunil Otari LAN: 0140301000369. | Flat No. 203, 2nd Floor, Balaji Pride Apartment, Plot No. 40/41, S No. 56/2, Near Carban Naka, Shivaji Nagar, Gangapur Satpur Link Road, Gangapur Shiwar, Nashik- 422007. Area Of Property- 435.99 Sq. Ft. (40.52 Sq. Mtrs) Carpe Area Boundaries - East- Passage & Duct, West- 9 Mtrs. Colony Road., North- Flat No. 204, South- Duct & Flat No. 202 | 18.06.2024 | 11,18,979/- + Interest & Other Charges. |
| | | 08.06.2024 | |

The steps are being taken for substituted service of notice. The above Borrower/Co-borrower and Guarantor (s) (wherever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002.

Place : Nashik, Date: 09.07.2024
Authorized Officer, Cent Bank Home Finance Ltd., Nashik

BRIHANMUMBAI MAHANAGARPALIKA

(Hydraulic Engineer's Department) (O.C. Division)
No.DyHE(M&E)MIIIA/1726/PP dtd. 08 Jul. 2024

e-TENDER NOTICE

The Commissioner of BRIHANMUMBAI MUNICIPAL CORPORATION invites online tender from the firms dealing in the line on item rate basis in three packet system for the work detailed below.

| Department | Hydraulic Engineer |
|---------------------|--|
| Section | Dy. Hydraulic Engineer (M&E) M-3 A Pise-Panjarapur. |
| Maha-tender Bid No. | 1) 2024_MCGM_1048459 2) 2024_MCGM_1048157 3) 2024_MCGM_1048096 |
| Name of the work | 1) Servicing & Overhauling of electrical actuators, gearbox & head stock units of various butterfly valves at Valve Maint. Section M-III A Panjarapur. 2) Refurbishment & modification of Table model with running commentary at Information Center at M-III A Panjarapur. 3) Procurement of Chlorine spares for day to day maintenance work at Chlorine plant M-III A, Panjarapur |
| Website | https://mahatenders.gov.in |

The tender document can be downloaded from the BMC website & <https://mahatenders.gov.in>

Sd/-
(A. S. Bhoir)
Dy. Hydraulic Engineer (M&E)
M-3 A, Pise Panjarapur

PRO/412/ADV/2024-25
Let's together and make Mumbai Malaria free

कार्यालय कलेक्टर (जिला निर्माण समिति),
जिला उत्तर बस्तर - कांकेर
:- अल्प कालिन निविदा :-
एन.आई.टी. क्रमांक/21/वि.नि.स./2024-25 कांकेर, दिनांक 28.06.2024

एकीकृत पंजीनण प्रणाली अंतर्गत सक्षम श्रेणी में पंजीकृत ठेकेदारों से निम्नलिखित निर्माण हेतु सक्षम श्रेणी के ठेकेदारों के लिए निम्नानुसार श्रेणी अल निविदा आमंत्रित की जाती है:-

- निविदा प्रपत्र हेतु आवेदन प्राप्ति की अंतिम तिथि - 16/07/2024 (सां. 05.00 बजे तक) (रजिस्टर्ड डाक/स्पीड पोस्ट के माध्यम से)
- आवेदन परीक्षण पत्राचू मनी स्वीड कटाने की अंतिम तिथि - 18/07/2024 (सां. 05.00 बजे तक)
- निविदा प्रपत्र वितरण की तिथि - 19/07/2024 (प्रातः 11.00 बजे से)
- निविदा प्राप्ति की अंतिम तिथि - 26/07/2024 (सां. 05.00 बजे तक)
- निविदा खोले जाने की तिथि - 30/07/2024 (दोपहर 12.30 बजे से)

इस कार्य का विस्तृत निविदा कार्यालय लघुचि अंतर्गत कार्यालय में देख सकते हैं।

| क्र. | NIT No. | कार्य का नाम | लागत (लाख में) | धरोहर राशि | टीप |
|------|---------|--|----------------|------------|----------------------|
| 1 | 21 | ग्राम-केसेकोडी से इट्टा तक सड़क निर्माण कार्य, लंबाई 3.00 कि.मी. | 188.32 Lakhs | 1,42,000/- | 1 st Call |

स्वाक्षरी/-
कलेक्टर,
G- 242500932/3
जिला-उत्तर बस्तर कांकेर

FORM G - REVISED / ADDENDUM 3 (Three)
INVITATION FOR EXPRESSION OF INTEREST FOR 'RITE BUILTEC PRIVATE LIMITED'
OPERATING IN REAL ESTATE SECTOR AT MUMBAI, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

| Sr. No. | Particulars | Details |
|---------|---|---|
| 1. | Name of the corporate debtor along with PAN / CIN / LLP No. | RITE BUILTEC PRIVATE LIMITED U45100MH2004PTC162319 |
| 2. | Address of the registered office (as per MCA records) | Plot No 2, Gumptha Darshan Hsg Soc, Dattapada Road, Asara Colony, CTS No 225, Diwan Compound, Borivali (East), Mumbai - 400066 |
| 3. | URL of website | https://www.incoprestructuring.com/RBP.html |
| 4. | Details of place where majority of fixed assets are located | Mumbai (Maharashtra) Further Details can be sought from the RP by sending an email on cirp.ritebultec@gmail.com |
| 5. | Installed capacity of main products / services | Not Applicable |
| 6. | Quantity and value of main products / services sold in last financial year | Not Applicable |
| 7. | Number of employees / workmen | NIL |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | The details can be sought by sending an email on cirp.ritebultec@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder. |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.ritebultec@gmail.com and is available at https://www.incoprestructuring.com/RBP.html July 25, 2024 |
| 10. | Last date for receipt of expression of interest | July 28, 2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | July 31, 2024 |
| 12. | Last date for submission of objections to provisional list | August 4, 2024 |
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| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | September 6, 2024 |
| 15. | Last date for submission of resolution plans | September 6, 2024 |
| 16. | Process email id to submit EOI | cirp.ritebultec@gmail.com |

Amit Vijay Karia
Resolution Professional of Rite Bultec Private Limited
(Undergoing CIRP vide order dated August 25, 2023)
Registration Number: IBI/194-01/1P-202600/2021-2022/13969
AFA: AA1/13969/02/061224/106477 is valid till December 6, 2024
Address & email id registered with IBI: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dastur (East), Mumbai - 400014 (Maharashtra) | amitkaria@gmail.com
Process specific email id for correspondence: cirp.ritebultec@gmail.com
Date: July 10, 2024
Place: Mumbai

Emkay GLOBAL FINANCIAL SERVICES LIMITED
CIN No.: L67120MH1995PLC084899
Registered Office: The Ruby, 7th Floor, Senapati Bapat Marg, Dadar (West), Mumbai - 400 028.
Tel. No.: 022-66121212; Fax No.: 022-66121299
Email: secretarial@emkayglobal.com; Website: www.emkayglobal.com

NOTICE OF THE THIRTIETH ANNUAL GENERAL MEETING

Notice is hereby given that the **Thirtieth (30th) Annual General Meeting** ("AGM") of the Members of Emkay Global Financial Services Limited (the "Company") will be held on **Thursday, August 8, 2024 at 4.30 p.m.** (IST) through Video Conference ("VC") / any Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA") read together with earlier Circulars issued by MCA in this regard (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 07th October, 2023 issued by the Securities and Exchange Board of India ("SEBI") read together with earlier Circulars issued by SEBI in this regard (collectively referred to as "SEBI Circulars"), to transact the businesses, as set out in the notice of the AGM which will be circulated for convening the AGM.

In accordance with the MCA Circulars and SEBI Regulations, the Notice convening the AGM along with the Annual Report for FY 2023-24 ("Annual Report") will be sent only through electronic mode to those Members whose email addresses are registered with the Depository Participants ("DPs")/ Company/ Registrar and Transfer Agent viz. Link Intime India Private Limited ("RTA"). For the limited purpose of receiving the Notice and the Annual Report through electronic mode in case their email address is not registered with the DPs / Company/ RTA, members may register their email id by writing to the company at secretarial@emkayglobal.com

Members who have not yet registered their e-mail addresses are requested to register the same with their DPs in case the shares are held by them in dematerialized form and with the Company / RTA in case the shares are held by them in physical form. Such members can cast their vote through remote e-voting or through the e-voting system during the meeting.

The Notice and the Annual Report will also be available on the website of the Company at <https://www.emkayglobal.com/> investor-relations, the website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Notice will also be available on the website of Central Depository Services (India) Limited at www.evotingindia.com.

Members can attend and participate in the AGM only through VC/OAVM. The procedure and instructions for joining the AGM through VC/OAVM are stated in the Notice.

The detailed procedure and instructions for casting votes through remote e-voting or e-voting during the AGM for all Members (including the Members holding shares in physical form / whose email addresses are not registered with the DPs/ Company/RTA) are stated in the Notice.

Payment of dividend if declared at the AGM will be made through electronic mode to members who have registered their bank account details with the Company. Dividend warrants/cheque/ Demand Draft will be dispatched to the registered address of the Members whose bank account details are not available.

Members are requested to register / update their complete bank details with the Depository participant(s) with whom they maintain their demat account, if shares are held in dematerialised mode, by submitting necessary forms and documents as may be required by the Depository Participant(s).

The Members holding shares in physical Form are requested to submit particulars of Bank Account along with a cancelled cheque bearing the name of the Members and self-attested copy of their PAN Card and documents supporting their registered address to Link Intime India Pvt. Ltd., Company's RTA at C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400 083 or at helpdesk@linkintime.co.in before 1st August, 2024 to update their Bank Account details.

For Emkay Global Financial Services Limited

B. M. Raul
Company Secretary & Compliance Officer

Date : 9th July, 2024
Place : Mumbai

